

INCOME TAX APPELLATE TRIBUNAL
“DEHRADUN BENCH”
(Through Video Conferencing)

BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA No. 197/DDN/2019
Asstt. Year 2014-15

Dharma Nand Bhatt Hotel Sidharth Paradise 2, Hardwar Road, Dehradun. PAN AEYPB6388J	Vs.	ITO Ward-1(3) Dehradun
Respondent		(Respondent)

Assessee by:	None
Department by:	Shri Naveen Chandra Upadhyaya, Sr. DR
Date of Hearing	20/01/2021
Date of pronouncement	20/01/2021

ORDER

PER R.K. PANDA, AM

The appeal filed by the assessee is directed against the order dated 30th July, 2019 passed by Ld. CIT(A)- Dehradun for the assessment year 2014-15.

2. None appeared on behalf of the assessee, at the time of hearing. The Ld. DR submitted that the assessee has opted for Vivad Se Vishwas scheme 2020.

3. Considering the aforesaid situation, the captioned appeal is consigned to record and treated as dismissed. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal of the assessee is consigned to record and for statistical purposes is treated as dismissed.

Order pronounced in the open court at time of hearing itself i.e. on 20th January, 2021.

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 20/01/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi